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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

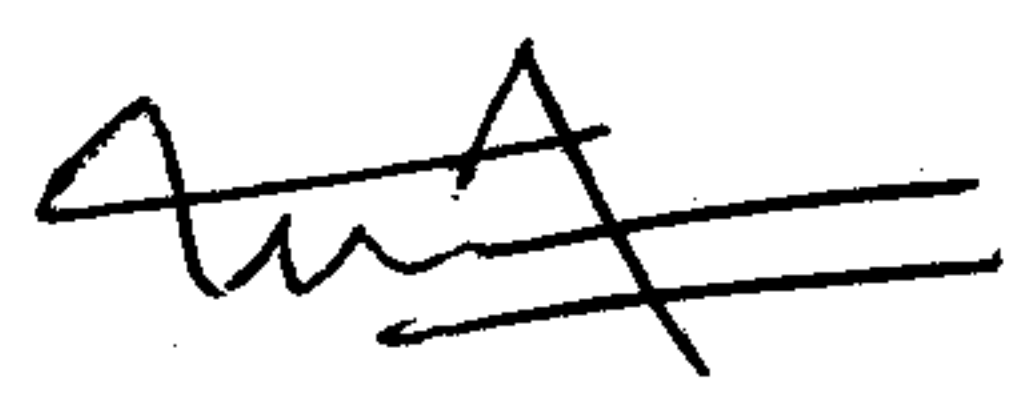
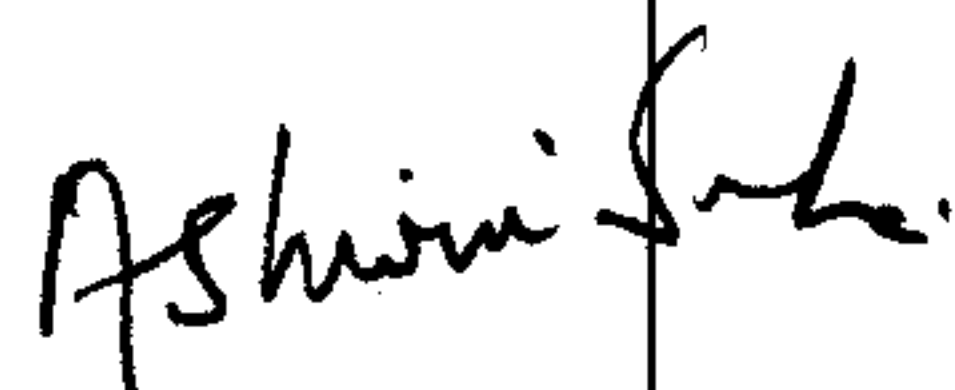
**IA 393/2017 in C.P. (I.B) No. 19/7/NCLT/AHM/2017**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.12.2017**

Name of the Company: Anshuman Chaturvedi, RP  
V/s.  
IDBI Bank Ltd. & Ors.

Section of the Companies Act: Section 12 of the Insolvency and Bankruptcy  
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AKSHAT KHARE	Advocate	Resolution Professional	
2.	Mr. Saurabh Soparkar, Sr. Advocate, a/w Mr. Monaal Davawala, Advocate a/w Mr. Aditya Krishnamurthy, Advocate a/w Mr. ASHWINI SINHA, Advocate		Intervener (VITOL S.A)	

**ORDER**


Learned Advocate Mr. Akshat Khare i/b Moson Le Experts present for Applicant.  
None present for other Respondents in IA 393/2017.

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr.  
Monaal Davawala with Learned Advocate Mr. Aditya Krishnamurthy with Learned  
Advocate Mr. Ashwini Sinha present for VITOL S.A (Caveator) / Respondent no.  
8 in IA 393/2017.

Proof of dispatch of copy of application on Respondents filed.

Heard arguments of Learned Counsel appearing on behalf of RP as well as  
Respondent no. 8 through their Counsel.

Order reserved.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 4th day of December, 2017.